

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

ORIGINAL APPLICATION NO. 86 of 2021 (SZ)

N.Samiraja,
Perambalur District.

...Applicant

Vs

The Chief Engineer,
Tamil Nadu Public Works Department,
Chennai and Ors.

...Respondents

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**Filed by
Thiru. Sai Sathya Jith
Advocate, Chennai.**

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REPORT FILED ON BEHALF OF THE 2nd & 4th RESPONDENTS

TAMIL NADU POLLUTION CONTROL BOARD

I, J. Josephine Sahayarani, D/o. Jesu Rajan, Christian, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing the status Report on behalf of the 2nd & 4th Respondents Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 11.08.2021, has directed inter alia as follows:

" Para 8: So, in order to ascertain the real picture, we feel it appropriate to direct the Tamil Nadu Pollution Control Board to inspect the area in question to ascertain the nature of construction that is being done and nature of discharge which they are going to collect through this proposed drain, whether it is ultimately treated as scientific method of disposal of the so called grey water without causing damage to the riverine environment, whether there is any possibility of percolation of water into the river causing pollution to the river water and if this scheme is not eco-friendly, then they

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are directed to suggest methodology by which the same can be rectified to make it an eco-friendly scheme, so that the Public Works Department (PWD) can be directed to convert this into such a form so as to ensure that no untreated sewage or grey water reaches the Kallaru River.

Para 9: The Tamil Nadu Pollution Control Board is directed to inspect the area in question along with the District Collector who is supervising this project to remedy the situation in that area and the Public Works Department immediately and file a detailed report to this Tribunal.

Para 10: The Pollution Control Board & the District Collector are also directed to mention as to how the sewage water generated in that area is being handled by the authorities and how the overflow from the septic tank is being prevented/ handled and if not, what is the mechanism provided in order to avoid the unethical process of discharging the same into the river and what are all the methodology to be adopted to make it environment friendly one. The Pollution Control Board is also directed to file a further action taken report pursuant to the show cause notice said to have been issued by them.

3. It is respectfully submitted that, the nature of construction of drains in V. Kalathur Village of Veppanthattai Taluk, Perambalur District are partially brick masonry and partially reinforced cement concrete structure nature discharge is gravitational discharge through these drains and they are proposed to be collected in community soak pit of brick masonry structure at 14 location in the village. The normal and conventional method of treatment for sewage effluent generated from a residential house is septic Tank arrangements and this methodology of treatment been followed for years in our country without creating any environmental degradation.

For Local body of considerable sewage generation, the sewage is necessarily to be treated with sewage treatment plant, under the MGNREGA

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scheme V.Kalathur Village of Veppanthattai Taluk, Perambalur District has been sanctioned to provide community soak pit by considering the nature of the sewage and its proposed to be disposed into 14 Numbers of community soak pits (vertical type & horizontal type) for the treatment of sewage of quantity 130 KLD an average 10 KL of sewage is to be treated in each community soak pits. The community soak pit, which is similar to that of an individual soak pit with slightly larger dimension hard broken granite jelly, charcoal, and sand the filter media utilized would itself act as a treatment system. The underground soil as a filter media to decompose the biological contamination. The village V.Kalathur is located on both the bank of Kallaru River and its proposed to construct eight out of 14 numbers of community soak pits along the bank of Kallaru River at distance 10 meters away from the river. The operation / establishment and feasibility of underground drainage with sewage treatment plant is called for only to large settlement such as Municipality/Corporation. Being the present community soak pit may be allowed.

4. It is respectfully submitted that the District Collector, Perambalur District and the District Environmental Engineer, Tamil Nadu Pollution Control Board inspected the disputed area. During inspection the following were observed:

i. The local body has constructed two community soak pits out of 14 community soak pits as proposed in V.Kalathur village, to prevent and stop the discharge of grey water in the river Kallaru.

ii. The Solid Wastes generated from the village area were collected through mechanism and the village panchayat utilizes, tricycle & vehicle for collection of municipal solid wastes generated from the village.

iii. The generated Solid wastes are vermin composted, the segregated plastics are sold out to recyclers.

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iv. The village has entirely removed the solid waste. The River Kallar situated at Latitude 11°24'08.5"N & Longitude 78°55'57.1"E and disposed the same as per the MSW Rules 2016.

5. It is respectfully submitted that the local body has constructed two community soak pits out of 14 community soak pits as proposed in V.Kalathur village, to prevent and stop the discharge of sewage in the River Kallaru. Further, the Kallaru River is the source of drinking water to the village and the village administration has sunk bore wells in the river to meet its entire domestic demand of the village. The bore well water samples were collected from these bore wells to assess the quality of water and the report of analysis is submitted below:

Report of analysis of the bore well water samples						
Sl.No	Parameters	Unit	Acceptable Limit IS 10500: 2012	Bore well in River Kallar at Melatheru West Street 12.10.2021	Bore well in River Kallar at Karikadai 12.10.2021	Bore well in River Kallar at Rayyapanagar 12.10.2021
1.	pH	mg/l	6.5 -8.5	7.41	7.24	7.19
2.	TDS	mg/l	500	558	492	876
3.	Total Hardness	mg/l	200	276	224	480
4.	Calcium	mg/l	75	37.0	45.0	64
5.	Magnesium	mg/l	30	43.28	28.0	78
6.	Chlorides	mg/l	250	77	85	158
7.	Sulphates	mg/l	200	61	58	78
8.	Nitrates - Nitrogen	mg/l	45	0.152	0.106	0.180
9.	Fluorides	mg/l	1.0	<1.0	<1.0	<1.0
10.	Phenolic Compounds	mg/l	0.001	<0.0005	<0.0005	<0.0005

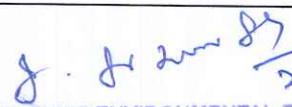
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11.	Iron	mg/l	0.3	0.119	0.135	0.134
12.	Chromium	mg/l	0.05	<0.010	<0.010	<0.010
13.	Cyanides	mg/l	0.05	<0.005	<0.005	<0.005
14.	Residual Chlorine	mg/l	-	<1.0	<1.0	<1.0
15.	TSS	mg/l	-	12	10	22
16.	B O D at 27°C for 3 days	mg/l	-	<2	<2	<2
17.	COD	mg/l	-	8	8	8

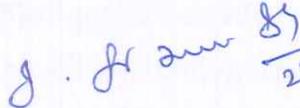
The report of the analysis reveals that all the parameters except TDS, Magnesium and Total hardness are within the acceptable limit of drinking water specification. Out of three samples TDS increased in two samples and total hardness exceeded in three samples marginally magnesium exceeded in two samples. However all these parameters are well within the permissible limits prescribed in the absence of alternate source. Further the stoppage of discharge of sewage into Kallar River by the village administration by providing community soak pits might save the riverine environment

6. It is respectfully submitted that with respect to the directions issued by the TNPCB on 26.07.2021 to the to the Block Development Officer, Veppanthattai Panchayat Union, Perambalur District, the compliance of the directions are submitted as follows:

S.No.	Directions issued vide Board proc. Dated 26.07.2021	Compliance status of the Local body
1.	The local body (V.Kalathur) shall immediately stop the discharge of untreated Sewage/Sullage effluent generated from the village into the River Kallar.	The local body has constructed two community soak pits out of 14 community soak pits as proposed in V.Kalathur Village, to prevent and


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		stop the discharge of sewage effluent in the river Kallaru. . It was reported that there is no disposal of sewage / sullage in River Kallar
2.	The local body shall provide full fledged underground sewerage scheme with sewage treatment plant with in period of 31.03.2022 for the treatment of sewage / sullage generated from the residences located in V. Kalathur Village.	The local body has constructed two community soak pits out of 14 community soak pits as proposed in V.Kalathur Village, to prevent and stop the discharge of sewage effluent in the River Kallaru.
3.	The local body shall immediately remove the accumulated quantum of solid wastes and to stop further disposal of solid wastes dumping in the river Kallar bed.	The village administration has entirely removed the solid wastes dumped in the Kallar River at Latitude 11°24'08.5"N & Longitude 78°55'57.1"E .
4.	The local body shall provide proper treatment and disposal method for solid waste as per Solid Waste Management Rules 2016	The solid wastes generated from the village area were collected through door to door mechanism and the village panchayt utilizes push cart, tricycle & battery operated vehicle and the generated solid wastes are segregated and vermin composted, the segregated plastics are sold out to recyclers.


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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. Josephine Sahayarani
29/11/22

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, D/o. Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

J. Josephine Sahayarani
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TAMIL NADU POLLUTION
CONTROL BOARD.**

**Advocate for Respondent :TNPCB
Thiru. S.Sai Sathya Jith.**

Date:29.01.2022.

Date of hearing on01.02.2022.

